

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.61/93

Date of Order: 12.3.1993

BETWEEN:

1. S.Ayub Sheriff
2. K.Seshachalapillai

.. Applicants.

A N D

1. The Senior Supdt. of Post Offices,
Chittoor Division and District.
2. The Director General of Posts,
New Delhi.

.. Respondents.

Counsel for the Applicants .. Mr. Krishna Devan
Counsel for the Respondents .. Mr. N.R.Devraj

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T. Chandrsekhar Reddy

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

by the two Applicants

This is an application filed under Section 19 of
the Administrative Tribunals Act to direct the respondents to
pay the Daily Allowance ~~to the applicant~~ and also reimburse
the mess charges incurred for the period of "Induction to P.As
Training" in Mysore from 30.3.1990 to 19.6.1990.

The facts giving rise to this O.A. in brief are
as follows:-

2. The first applicant is working as Post Man and the
second applicant as Group-D employee in Palamner Head Post Office
Chittoor Division. The applicants one and two were selected
in the examination for promotion to the cadre of Postal Assistant
held in the years 1988 and 1989. Both the applicants were
sent to undergo "Induction to Postal Assistants Training" in
Postal Training Centre, Mysore Karnataka State from 30.3.1990
to 19.6.1990. Accordingly both of them had undergone the said
training during the period from 30.3.1991 to 19.6.1990. Both
the applicants after completion of training had submitted bills
claiming TA and DA for the training they had undergone in the
postal training centre, Mysore. In the year 1990 the bills
of the applicants were passed only with regard to the TA claim
but DA claim had been dis-allowed. So, the present O.A. is
filed by the applicants for the relief as already indicated
above.

3. Today we have heard Mr.Krishna Devan, Advocate for
the applicant and Mr.N.K.Devraj, Standing Counsel for the
respondents.

T. C. R.

To

1. The Senior Superintendent of Post Offices,
Chittoor Division and Dist.
2. The Director General of Posts, New Delhi.
3. One copy to Mr. Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT.Hyd.
5. One copy to Deputy Registrar (J) CAT.Hyd.
6. Copy to All Reporters as per standard list of CAT.Hyd.
7. One spare copy.

pvm

4. Mr. N.R. Devraj, Standing Counsel for the respondents opposes this O.A. on the ground of limitation. As could be seen the cause of action for filing this O.A. arose in the month of September 1990 when the competent authority passed the bill allowing the TA claim of the applicants and dis-allowing the DA claim of the applicants. Under provisions of Section 21 of the Administrative Tribunals Act one year time is given to the applicants to approach this Tribunal for redressal of his grievance/ grievances after D.A. was disallowed. Admittedly this O.A. is filed on 22.1.1993. There is more than 2½ years delay in filing this O.A. Absolutely no explanation is offered for the enormous delay of 2½ years in filing of this O.A. In view of this position, we do not have any difficulty to come to the conclusion that this O.A. is hopelessly barred by time and so is rejected as barred by time.

5. Mr. Krishna Devan has moved M.A.51/93 for permission to file a single O.A. on behalf of both the applicants. As we have rejected O.A. this M.A. becomes infructuous and is dismissed as infructuous.

6. The parties shall bear their own costs.

T. Chandrasekhar Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 12th March, 1993

(Dictated in Open Court)

4
Repete 30/3/93
Repete Recd of (J).

TYPED BY COMPARED BY

CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.K.BALASUBRAMANIAN :
MEMBER(ADMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY : MEMBER(JUEL)

DATED: 12-3-1993.

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 61/93.

T.A.No. (W.P.No)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions
Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

